

Construction of lavatories under Indira Awaas Yojana

1720. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that houses constructed under the Indira Awas Yojana (IAY) do not have any lavatories and if so, the details thereof and the number of such houses identified;

(b) the details of amount sanctioned for IAY houses during 2015-16; and

(c) the details of steps being taken by Government for providing lavatories in those houses?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) No, Sir. However, construction of toilet with IAY house is ensured through convergence with Nirmal Bharat Abhiyan (now Swachh Bharat Mission-SBM). The State-wise details of the toilets sanctioned alongwith IAY houses for the year 2015-16 as reported by State Governments in the MIS-AwaasSoft as on date is given in the Statement-I (*See* below).

(b) and (c) At present there is no separate provision for allocation of funds for construction of lavatories under the Scheme of Indira Awaas Yojana. However, lavatories for IAY houses are constructed through convergence with SBM. Under SBM-G, an incentive amounting to ₹ 12,000 is available for all eligible individual toilets, including for toilets constructed under IAY.

The details indicating funds allocated under IAY during 2015-16 is given in the Statement-II.

Statement-I***Toilets sanctioned alongwith IAY houses in 2015-16***

Sl. No.	State	2015-16
1.	Andhra Pradesh	NR
2.	Arunachal Pradesh	NR
3.	Assam	19338
4.	Bihar	74802
5.	Chhattisgarh	32782
6.	Goa	NR
7.	Gujarat	12117

Sl. No.	State	2015-16
8.	Haryana	873
9.	Himachal Pradesh	606
10.	Jammu and Kashmir	32
11.	Jharkhand	5008
12.	Karnataka	NR
13.	Kerala	37669
14.	Madhya Pradesh	23948
15.	Maharashtra	8942
16.	Manipur	98
17.	Meghalaya	NR
18.	Mizoram	13
19.	Nagaland	NR
20.	Odisha	152124
21.	Punjab	NR
22.	Rajasthan	44780
23.	Sikkim	NR
24.	Tamil Nadu	27610
25.	Telangana	NR
26.	Tripura	1929
27.	Uttar Pradesh	34678
28.	Uttarakhand	742
29.	West Bengal	319989
30.	Andaman and Nicobar Islands	NR
31.	Dadra and Nagar Haveli	NR
32.	Lakshadweep	NR
33.	Puducherry	NR
TOTAL		798080

Data as reported by the States on Awaas Soft.

NR- Data not reported by the State on Awaas Soft.

Statement-II*Funds allocated under Indira Awaas Yojana during 2015-16*

(₹ in lakh)

Sl. No.	State	Central allocation
1.	Andhra Pradesh	28818.24
2.	Arunachal Pradesh	952.51
3.	Assam	86481.14
4.	Bihar	103203.06
5.	Chhattisgarh	15793.89
6.	Goa	216.01
7.	Gujarat	12559.26
8.	Haryana	12804.38
9.	Himachal Pradesh	1849.67
10.	Jammu and Kashmir	5320.27
11.	Jharkhand	18302.40
12.	Karnataka	34981.86
13.	Kerala	21748.95
14.	Madhya Pradesh	42417.05
15.	Maharashtra	69347.87
16.	Manipur	2199.49
17.	Meghalaya	3981.95
18.	Mizoram	610.80
19.	Nagaland	698.89
20.	Odisha	59144.07
21.	Punjab	20898.26
22.	Rajasthan	37198.56
23.	Sikkim	866.33
24.	Tamil Nadu	19675.27
25.	Telangana	24787.64
26.	Tripura	4508.89
27.	Uttar Pradesh	156614.95
28.	Uttarakhand	4514.97

Sl. No.	State	Central allocation
29.	West Bengal	159378.37
30.	Andaman and Nicobar Islnds	443.29
31.	Dadra and Nagar Haveli	113.95
32.	Daman and Diu	31.08
33.	Lakshadweep	11.69
34.	Puducherry	400.00
TOTAL		950875.00

Release of funds under MGNREGA

1721. SHRI PAUL MANOJ PANDIAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has decided to release ₹ 12,230 crore to the States that would take care of pending wage liability for 2015-16 under MGNREGA;

(b) if so, the details thereof;

(c) whether Government has decided to maintain a 60:40 wage material ratio at district level to ensure creation of good quality assets in rural areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) and (b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven wage employment programme and funds are released to the States/UTs on the basis of agreed to Labour Budget and performance of the States during the year.

During the current FY 2016-17, Budget Provision under MGNREGA is ₹ 38500 crore and Vote on Account provision is ₹ 19664 crore. The Ministry has released ₹ 16419.21 crore (as on 04.05.2016) to States/UTs for liquidating the pending liability of wage component of FY 2015-16 and for running the programme during FY 2016-17. The State/UT-wise release position for the current financial year 2016-17 is given in the Statement Appended to the Answer to Unstarred Question No. 1705 (Part (a) and (b).

(c) and (d) The proposal regarding maintaining a 60:40 wage material ratio at district level to ensure creation of good quality assets has been approved by the Ministry.